BENCH-I

## NATIONAL COMPANY LAW TRIBUNAL **KOLKATA BENCH KOLKATA**

C.P. (IB) No.505/KB/2017

Present: Hon'ble Member (J) Shri Vijai Pratap Singh Hon'ble Member (J) Shri Jinan K.R

## ATTENDANCE-CUM-ORDER SHEET OF THE HEARING ON 14th November 2017, 10.30 A.M.

Name of the Company		SREI Infrastructure Finance Limited -Versus-Right Tower Pvt.Ltd.		
			SECULOS DE LA CARRO DEL CARRO DE LA CARRO DEL CARRO DE LA CARRO DEL LA CARRO DE LA CARRO D	
Under Section		7 IBC		
SI. No.	Name & Designation of Authorized Representative (IN CAPITAL LETTERS)		Appearing on behalf of	Signature with date

NEHA SOMANI, PCS

Prontik George 7 Advocates
Abhishek Sekdor Jose Corporate
Debroa 14/11/17

Mr. Sabyasachi Chowdhury, Adv. 7

Mr. Rajordie Debroa

Mr. Sabyasachi Chowdlung, Adu.

Mr. Rajorshi Dutta, Adv.

Mr. Kuldip Mallik, Adv.

Mr. Riliparua Chattejee, Adv.

Mr. Riliparua Chattejee, Adv.

ORDER

Ld. Counsel for the financial creditor and the corporate debtor as well as Ld. Counsel on behalf of intervener are present.

Since the corporate debtor has appeared on today, no separate notice is to be sent to the corporate debtor.

Ld. Counsel for the corporate debtor made a request that time may be given for filing reply. Prayer is allowed. 7 days' time is granted for filing reply with a copy in advance to the opposite party. Thereafter rejoinder, if any, may be filed within 5 days.

I.A.No. 445/KB/2017 has been moved by Mr. Naveen Bansal with a prayer that Mr. Naveen Bansal may be permitted to intervene in C.P.(IB) No. 505/KB/2017. If the financial creditor and corporate debtor are willing to file any reply to the above, I.A.No. 445/KB/2017 then they may file reply within 7 days from today with a copy in advance to the opposite party.

List on 27/11/2017 for admission of C.P. along with I.A.

(Jinan K.R.)

Member (J)

(Vijai Pratap Singh) Member (J)